

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 16

IA 1420/2020 IA 553/2022 in C.P. (IB)/3558(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 31.10.2023

NAME OF THE PARTIES: BANK OF BARODA V/s PRATIBHA
INDUSTRIES LTD

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1420/2020

- 1) Ms. Nandita Bajpai, Ld. Counsel for the Applicant and Mr. Amir Arsiwala, Ld. Counsel for Respondent Nos. 1 and 2 are present.
- 2) It is submitted that an Interlocutory Application has been filed by the Applicant; however, the same is under scrutiny and has not yet been numbered by the Registry.
- 3) In that view of the matter, the Registry is directed to number the Interlocutory Application having diary number 2709138/08114/2023 and place the same before the Bench on the next date of hearing.

4) Stand over to 05.12.2023, for further consideration and hearing.

IA 553/2022

1) The present Interlocutory Application is connected to IA 1420 of 2020; hence, adjourned to 05.12.2023, for further consideration and hearing.

2) Parties are directed to complete and exchange the pleadings well before the adjourned date.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare